

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
UNIQUE SUGARS LIMITED**

Sr. No.	Particulars	Details
1.	Name of Corporate Debtor	UNIQUE SUGARS LIMITED
2.	Date of Incorporation of Corporate Debtor	10-09-1981
3.	Authority under which corporate debtor is incorporated/registered	Roc-Mumbai
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Debtor	CIN: U15421MH1981PLC025191
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Reg. Office: MHATRE PEN BLDG B WING SENAPATI BAPAT MARG DADAR, MUMBAI, Maharashtra, India - 400028.
6.	Date of closure of Insolvency Resolution Process	09.07.2025 (Order uploaded on NCLT Site on 10.07.2025)
7.	Liquidation commencement date of Corporate Debtor	09.07.2025 (Order uploaded on NCLT Site on 10.07.2025)
8.	Name and registration number of the Insolvency Professional acting as liquidator	Name: CA Pawan KR Agarwal Registration No.: IBBI/IPA-001/IP- P00414/2017-2018/10737
9.	Address and Email of the liquidator, as registered with the Board	Address: 42, Gopal Bhawan 199 Princess Street Mumbai 400002 email id: arbitratorpr@gmail.com
10.	Address and Email to be used for correspondence with the liquidator	Address: 42, Gopal Bhawan 199 Princess Street Mumbai 400002 email id: liquiniquesugar1981@gmail.com
11.	Last date for submission of claims	08.08.2025

Notice is hereby given that the Hon'ble National Company Law Tribunal (Mumbai Bench) has ordered the commencement of liquidation of the **Unique Sugars Limited** on 09.07.2025 (Order uploaded on NCLT Site on 10.07.2025)

Pawan K Agarwal



The stakeholders of **Unique Sugars Limited** are hereby called upon to submit the claims with proof, **on or before 08.08.2025 to the liquidator at the address mentioned against item 10.**

The financial creditors shall submit their claims with proof by electronic means only. All other stakeholders may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

In case a stakeholder does not submit its claim during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution process for Corporate persons) Regulation, 2016, shall be deemed to be submitted under section 38.

Pawan Kr Agarwal



Pawan Kr Agarwal

Liquidator in the matter of UNIQUE SUGARS LIMITED

IBBI/PA-001/IP-P00414/2017-2018/10737

AFA valid up to 30.06.2026

Date: 14.07.2025

Place: Mumbai